

NOTIFICATIONS ISSUED UNDER INTER-STATE CORPORATIONS ACT AND ALL INDIA SERVICES ACT.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table a copy of each of the following papers:—

- (i) Rajasthan Indian Medicine Board Order 1960 published in Notification No. G.S.R. 920 dated the 6th August, 1960, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. See No. LT-2343/60].
- (ii) Notification No. G.S.R. 946 dated the 20th August, 1960 under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-2344/60].

NOTIFICATIONS ISSUED UNDER MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT AND SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT.

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): Sir, I beg to lay on the Table—

- (i) A copy of Notification No. G.S.R. 953 dated the 20th August, 1960 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excises Duties) Act, 1955. [Placed in Library. See No. LT-2345/60].
- (ii) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export

Drawback (General) Rules, 1960:—

- (a) G.S.R. 954 dated the 20th August, 1960.
- (b) G.S.R. 955 dated the 20th August, 1960.
- (c) G.S.R. 956 dated the 20th August, 1960. [Placed in Library. See No. LT-2346/60].
- (iii) A copy of Notification No. G.S.R. dated the 20th August, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878. [Placed in Library. See No. LT-2347/60].

BOMBAY STATE FINANCIAL CORPORATION (GENERAL MEETING) RULES

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): Sir, I beg to lay on the Table a copy of the Bombay State Financial Corporation (General Meeting) Rules, 1960, published in Notification No. G.S.R. 763 dated the 9th July, 1960, under sub-section (2) of Section 96 of the Bombay Reorganisation Act, 1960. [Placed in Library. See No. LT-2348/60].

12.14½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th August, 1960, agreed without any amendment to the Tripura Municipal Law (Repeal) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 3rd August, 1960."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1960, which was passed by the Lok Sabha at its sittings held on the 18th August, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of Rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 18th August, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

the Air Corporation Employees' Union.

The Deputy Minister of Civil Aviation (Shri Mohiuddin): Sir, the statement covers about four pages. If you will permit me, Sir, I will place it on the Table of the House.

Shri S. M. Banerjee (Kanpur): Sir, at least a summary may be given.

Mr. Speaker: Is the hon. Deputy Minister able to give a summary? I think he is not ready with a summary. The statement may be laid on the Table of the House.

Shri Mohiuddin: Sir, I lay the statement on the Table of the House. [See Appendix III, annexure No. 67].

12.16 hrs.

MOTION RE: INTERNATIONAL SITUATION—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Jawaharlal Nehru on the 31st August, 1960, namely:—

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration."

The hon. Prime Minister—

Shri Nath Pai (Rajapur): Mr. Speaker, Sir, may I make a request to the Prime Minister? Yesterday, he referred that the current session of the United Nations Assembly is a very important one and heads of Governments will be probably going. Is there any possibility that the Prime Minister of India is also likely to move? Will he tell the House?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Mr. Speaker, Sir, I shall endeavour to meet some of the points and criticisms raised on the debate

12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

THREATENED STRIKES BY THE BOMBAY REGIONAL COMMITTEE OF THE AIR CORPORATION EMPLOYEES UNION.

Shrimati Ila Palchoudhuri (Nabadwip): Sir, Under Rule 197, I beg to call the attention of the Minister of Transport and Communications to the following matter of urgent public importance and I request that he may make a statement thereon:—

The threatened strike by the Bombay Regional Committee of